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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3164/2024

**BAJRANG PUNIA AND ORS.**

.....Petitioners

Through: Mr. Rahul Mehra, Senior Advocate  
with Mr. Chaitanya Gosain and Mr. Raghav  
Khanna, Advocates.

versus

**UNION OF INDIA AND ORS.**

.....Respondents

Through: Mr. Ripudaman Bhardwaj, Central  
Government Standing Counsel with Mr. Kushagra  
Kumar, Mr. Abhinav Bhardwaj and Mr. Rajesh  
Mishra, Advocates for UOI.

Mr. Hemant Phalpher and Ms. Anisha Goyal,  
Advocates for R-2.

Mr. Kirti Uppal, Senior Advocate with Mr. Vikash  
Singh and Mr. Ujjwal Chaudhary, Advocates for  
R-3/IOA.

**CORAM:**

**HON'BLE MS. JUSTICE JYOTI SINGH**

**ORDER**

% **10.02.2025**

**CM APPL. 7615/2025**

1. By this application, IOA/Respondent No. 3 seeks clarification and/or modification of order dated 16.08.2024 passed by the Bench of Hon'ble Mr. Justice Sachin Datta, to the extent pleaded in the application.
2. Looking at the nature of relief sought in the application, in my view, it would be appropriate to list the application before the same Bench. Accordingly, list the application on 18.02.2025 before the Bench of Hon'ble Mr. Justice Sachin Datta, subject to orders of Hon'ble the Chief Justice.

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3. List on 21.02.2025.

**JYOTI SINGH, J**

**FEBRUARY 10, 2025/shivam**

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